

ITEM NO.21

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) Nos.793-794/2019

(Arising out of impugned final judgment and order dated 25-04-2017 in FA No. 531/2009 24-10-2018 in CMRA No. 184607/2017 passed by the High Court Of Judicature At Allahabad)

KAMLA RAI

Petitioner(s)

VERSUS

K N VERMA (DECEASED) THROUGH LRS & ORS.

Respondent(s)

WITH

SLP(C) No. 23852/2017 (XI)

IA No. 87654/2017 - EXEMPTION FROM FILING O.T.

IA No. 78381/2017 - EXEMPTION FROM FILING O.T.

IA No. 87651/2017 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 25148/2017 (XI)

(FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA 82721/2017 FOR EXEMPTION FROM FILING O.T. ON IA 82722/2017.)

Date : 03-12-2019 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Parties

Mr. Siddharth Krishna Dwivedi, Adv.
Mr. Gunnam Venkateswara Rao, AOR
Mr. Tejasvi goel, Adv.

Mr. Rakesh Khanna, Sr. Adv.
Mr. Shail Kumar Dwivedi, AOR
Ms. Nidhi Dwivedi, Adv.

Mr. Jayant Bhushan, Sr. Adv.
Mr. Anand Varma, AOR
Mr. Shwetank Singh, Adv.
Mr. Dhairya Madan, Adv.
Mr. Amartya Bhushan, Adv.
Mr. Tushar Bhushan, Adv.
Mr. Ketan Paul, Adv.

Mr. Sanjay Kumar Visen, AOR
Ms. Ritu Rastogi, Adv.
Ms. Sasmita Tripathy, Adv.
Ms. Gitanjali Tripathy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent-Gorakhpur Development Authority is directed to inform this Court as to whether allotment/auction of the sites by the GDA was regulated by any rules during the relevant point of time.

List the matter after four weeks.

(RACHNA)
SENIOR PERSONAL ASSISTANT

(RAJINDER KAUR)
BRANCH OFFICER